

**BAIL BOND VERIFICATION**

**FIR No. : 139/11  
PS: I.P. ESTATE  
State v. MAHBOOB ALAM  
U/S: 364A, 302, 201, 120B r/w 34 IPC**

**26.05.2020.**

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through electronic mode).

Learned counsel for applicant (through VC).

Report filed by Insp. A.P. Singh regarding the verification of address and security of the surety. As per report, original of RC is not produced. Further, a NCR report about such lost RC is filed.

Under these circumstances, present bail bond is accepted for four weeks only. Further, a copy of this order be sent to concerned RTO for its information and necessary action.

Accused is directed to produce some other sound surety or in the alternative some other security of such surety Naina.

A copy be given dasti to the accused or through electronic mode as per the convenience of accused.

**Release warrant be prepared accordingly.**

**(Naveen Kumar Kashyap)  
ASJ-04/Central/THC  
Designated Court, for DLSA matters  
Central District  
26.05.2020**

**BAIL APPLICATION**

**FIR No. : 339/13**  
**PS: Kashmere Gate**  
**State v. NADEEM**  
**U/S: 392,394,397 r/w 34 IPC**

**26.05.2020.**

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through electronic mode).

Sh. J.S. Mishra, LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC in present matter since **24.04.2018**. Further, a copy of custody warrant is enclosed with such bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, it is stated that accused is involved in more than other 20 criminal cases. It is further stated that in the present case accused alongwith others started beating person sitting in TCR and robbed his gold chain, cash, mobile and other articles by showing

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fear of one sharp object and thereafter such persons run away from the spot. That medical examinations of the complainant was carried out. It is further stated in present case section **392,394,397 r/w 34 IPC** are involved.

5. As hurt is caused in order to rob, Section 394 IPC is also involved which is punishable upto life imprisonment. Further, as per the minutes of meeting dated 18.04.2020, one of the criteria given by Hon'ble High Court is that accused should not be involved in multiple criminal cases which is not satisfied in present case. In fact, same is also mentioned by Deputy Superintendent in the present interim bail application also.

6. Further, on merit also, no other ground is raised in the present bail application except jails are over-crowded and inmates inside the jail are highly prone to Corona infection. But it is not the case of the accused that anybody is found infected in the barrack where he is lodged or that he is not well. As such, although it is argued by learned counsel from DLSA to grant bail on merit in any case, but on merit also, this court is not inclined to grant interim bail to the present accused.

7. With these observations, present application stands disposed off as dismissed.

  
(Naveen Kumar Kashyap)  
ASJ-04/Central/THC  
Designated Court, for DLSA matters  
Central District  
26.05.2020



**BAIL APPLICATION**

**FIR No. : 117/17**

**PS: Darya Ganj**

**State v. Lootan Yadav @ Raju**

**U/S: 302/34 IPC**

**26.05.2020.**

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through electronic mode).

Sh. J.S. Mishra, LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since 22.05.2017. Further, a certificate of good conduct as well as copy of custody warrant is enclosed with such bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of such accused. Further, it is stated that offences alleged against accused are under Section 302 r/w 34 IPC.

5. In view of above position, facts and circumstances of

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present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under such directions. Further, accused is in JC since more than **two** years at present. As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond ***in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.*** The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above. With these directions, the present application stands disposed of.*

7. Application stands disposed off accordingly.

(Naveen Kumar Kashyap)  
ASJ-04/Central/THC  
Designated Court for DLSA matters  
Central District  
26.05.2020

**BAIL APPLICATION**

**FIR No. : 408/16  
PS: Darya Ganj  
State v. Mohd. Nassem @ Kaka  
U/S: 302/34 IPC**

**26.05.2020.**

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through electronic mode).  
Sh. J.S. Mishra, LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since **11.12.2016**. Further, a certificate of good conduct as well as copy of custody warrant is enclosed with such bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of such accused. Further, it is stated that offences alleged

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against accused are under Section 302 r/w 34 IPC.

5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under such directions. Further, accused is in JC since more than **two** years at present. As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond ***in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.*** The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.
6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C ) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above. With these directions, the present application stands disposed of.*
7. Application stands disposed off accordingly.

(Naveen Kumar Kashyap)  
ASJ-04/Central/THC  
Designated Court, for DLSA matters  
Central District/26.05.2020

**BAIL APPLICATION**

**FIR No. : 141/15  
PS: Darya Ganj  
State v. POOJA D/O ASHOK  
U/S: 302/201 IPC**

**26.05.2020.**

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through electronic mode).

Sh. J.S. Mishra, LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*
2. Arguments heard.
3. Present application is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since **02.03.2015**. Further, a certificate of good conduct as well as copy of custody warrant is enclosed with such bail application.
4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of such accused. Further, it is stated that offences alleged against accused are under Section 302 r/w 34 IPC.
5. In view of above position, facts and circumstances of

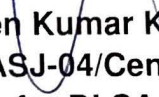


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present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under such directions. Further, accused is in JC since more than **two** years at present. As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond ***in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.*** The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above. With these directions, the present application stands disposed of.*

7. Application stands disposed off accordingly.

  
(Naveen Kumar Kashyap)  
ASJ-04/Central/THC  
Designated Court, for DLSA matters  
Central District  
26.05.2020